

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(LB) No.12/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2021**

Name of the Company: Rexona Tiles Pvt Ltd
V/s
Ghorecha Exim Pvt Ltd

Section 9 of the Insolvency and Bankruptcy
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Dharmik Barot, Advocate appeared on behalf of the Petitioner.

Mr. Dev Patel, Advocate appeared on behalf of Mr. Neeraj Vasu, Advocate for the Respondent.

A pursis is received from the side of the Petitioner requesting withdrawal of the instant petition.

The permission is granted.

Accordingly, the instant petition is dismissed as withdrawn.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 31st day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**